

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA Nos. 1569 & 828 of 2019 IN**  
**DFR No. 1932 of 2019**

**Dated : 3<sup>rd</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Jaipur Vidyut Vitran Nigam Ltd.**

**....Appellant(s)**

**Versus**

**Rajasthan Electricity Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Appellant(s) : Mr. Ajatshatru S. Mina  
Mr. Anish Sharma

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

**ORDER**

**IA No. 1569 of 2019**

*(Application for condonation of delay in refiling appeal)*

Heard.

The Applicant/Appellant seeks condonation of delay of 109 days in refiling the appeal. We have gone through the contents of the application for condonation of delay. In view of the reasons stated in the application, we allow the application on payment of cost of **Rs. 2000/- (Rupees two thousand only) to a charitable organization**, namely, **“National Defence Fund, PAN No. AAAGN0009F, A/c No. 11084239799, State Bank of India, Institutional Division, 4<sup>th</sup> Floor, Parliament Street, New Delhi** on or before 11.09.2019.

Application is disposed of.

**IA No. 828 of 2019 IN**  
**DFR No. 1932 of 2019**

On compliance, Registry is directed to list the matter on **12.09.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
*mk/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**